

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI**

**Company Appeal (AT) No. 126 of 2020**

**IN THE MATTER OF:**

**Delite Properties Pvt. Ltd.**

**...Appellant**

**Versus**

**Sudhir Goenka**

**...Respondent**

**Present: -**

**For Appellant: Mr. Surjadipta Seth, Advocate**

**For Respondent: - Ms. Samiksha Gupta, Advocate**

**O R D E R  
(Virtual Mode)**

**09.03.2021** Learned Counsel for the Appellant submitted that due to some medical emergency, he could not file the Assignment Deed.

Learned Counsel for the Appellant is directed to file the same within two weeks. Learned Counsel for the Respondent has already received the copy of the Assignment Deed.

Let the matter be fixed 'For Hearing' on **28<sup>th</sup> April, 2021.**

**[Justice Anant Bijay Singh]  
Member (Judicial)**

**[Ms. Shreesha Merla]  
Member (Technical)**

SC/nn.